BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6589 of 2025

Karni Singh Sheoran : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

- 1. The appellant had filed an application dated September 19, 2025 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 ("RTI Act"). The respondent, by a letter dated September 23, 2025, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00272) dated October 09, 2025. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
- 2. **Queries in the application** The appellant, in his application dated September 19, 2025, sought the following information:

"I am filing this RTI application on behalf of my father Shri Rameshwar Sheoran. On Sebi Pacl Refund portal, when we enquired about our refund status, it is showing as PACL Registration number: U024058660, Investor name as per PACL certificate: RAMESHWAR, Investor PAN:XXXXXX599Q, Investor Mobile No.:805901XXXX, Claim application status: Your application (PACL Certificate No. - U024XXXX) could not be processed further as against the said PACL Certificate Land has been allotted as per the data provided by PACL Ltd.

In view of the above, you are requested to provide us the undermentioned detail: Details of the Land and copy of related documents which was allotted by PACL in certificate no. U024058XXX as above-mentioned."

3. **Reply of the Respondent** –The respondent, in response to queries in the application, informed that the information sought is not available with SEBI. The respondent further informed that the details of PACL Matters – Public Notices, Press Releases, Status Report, and FAQs etc. are available on SEBI website.

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4. Ground of appeal – The appellant has filed the appeal on the ground that he was refused access to

information requested

5. I have perused the application and the response provided thereto. I note that the respondent has

categorically stated that the requested information is not available with SEBI. I note that the respondent

can only provide information that is available in the records. In this context, I note that Hon'ble Central

Information Commission in the matter of Sh. Pattipati Rama Murthy vs. CPIO, SEBI (Decision dated July 8,

2013), held: "... if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one

for the benefit of the Appellant. There is simply no information to be given." Accordingly, I do not find any deficiency

in the response of the respondent.

6. Notwithstanding the above, I note that the responsibility of disposal of the properties and repayment to

investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon'ble

Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order

dated February 2, 2016 of the Hon'ble Supreme Court of India. The appellant may be guided accordingly.

7. In view of the above observations, I find that there is no need to interfere with the decision of the

respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: October 31, 2025

RUCHI CHOJER

APPELLATE AUTHORITY UNDER THE RTI ACT

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